

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 529/91

Transfer Application No: ---

DATE OF DECISION 22-4-1993

Mahadeo C.Bhoi Petitioner

Mr.G.S.Walia Advocate for the Petitioners

Versus  
U.O.I. & anr.

Respondent

Mr.N.K.Srinivasan Advocate for the Respondent(s)

COURT:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(M.S.DESHPANDE)  
VC

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.529/91

Mahadeo C.Bhoi,  
 C/o.Shri G.S.Walia,  
 Advocate High Court,  
 16, Maharashtra Bhavan,  
 Mezzanine Floor,  
 Bori Masjid Road,  
 Behind Handloom House,  
 Fort, Bombay - 400 001. .. Applicant

-Versus-

1. Union of India  
 through  
 General Manager,  
 Western Railway,  
 Churchgate,  
 Bombay - 400 020.
2. Divisional Railway Manager,  
 Western Railway,  
 Bombay Division,  
 Bombay Central,  
 Bombay - 400 008.
3. Senior Divisional Electrical  
 Engineer(TRO),  
 Western Railway,  
 Bombay Central,  
 Bombay - 400 008. .. Respondents.

Coram: Hon'ble Mr.Justice M.S.Deshpande,  
 Vice-Chairman

Hon'ble Mr.M.Y.Priolkar, Member(A)

Appearances:

1. Mr.G.S.Walia  
 Advocate for the  
 applicant.
2. Mr.N.K.Srinivasan  
 counsel for the  
 respondents.

ORAL JUDGMENT: Date: 22-4-1993  
 (Per M.S.Deshpande, Vice-Chairman)

(a)

By interim order passed on 25-10-91  
it is directed that the applicant may be given  
an opportunity to appear for selection to the  
higher post treating the next vacancy as reserved  
for S.T. and in case he is found suitable he may be  
considered for promotion on ad-hoc basis to the  
next available vacancy in the post of MI/DI  
as a provisional measure.

2. Mr.Srinivasan pointed out that by  
order dt. 1-6-1992 the applicant was called for  
selection and his name appeared at Sr.No.4. Since  
the applicant is being considered for the permanent  
vacancy the present grievance would not survive.

3. The application is therefore disposed of.

  
(M.Y.PRIOLKAR)  
Member(A)

  
(M.S.DESHPANDE)  
Vice-Chairman